

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

91

OA.NO. 790/93

Shri A. Vasu

... Applicant

v/s.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri M.Y.Priolkar

Appearance

Shri S.P.Saxena
Advocate
for the Applicant

Shri R.K.Shetty
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 30.8.1993

(PER: M.S.Deshpande, Vice Chairman)

Heard Shri Saxena for the applicant. Notice
before admission. Shri Shetty takes notice. Copy
of the application be given to Shri Shetty.

2. The only point to be considered is about the
appeal which has not been decided though it was filed
in December, 1992. The only direction that we need
make at this stage is to direct the respondents to
decide the appeal dated 3.12.1992 within four months
from today. With this direction, the OA. is disposed
of.


(M.Y.PRIOLKAR)

MEMBER (A)


(M.S.DESHPANDE)

VICE CHAIRMAN

mrj.